

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

No. L-7/142/157/2008-CERC

Dated 4<sup>th</sup> June 2010

**NOTIFICATION**

In exercise of powers conferred under section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, to amend the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2008,( hereinafter referred to as “the principal regulations”), namely:

1. **Short title and commencement.** (1) These regulations may be called the Central Electricity Regulatory Commission (Payment of Fees) (Amendment) Regulations, 2010.

(2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

2. **Amendment of Regulation 4:** Clause (3) of regulation 4 of the principal regulations shall be substituted as under, namely:

“(3) An electricity trader granted licence for inter-State trading in electricity shall pay fee at the rates specified hereunder:

<b>Sr. No.</b>	<b>Category of licence</b>	<b>Fee per annum (Rs. in lakh)</b>
1	Category-I	30.00
2	Category-II	12.50
3	Category-III	5.00
4	Category-IV	2.50

**Note:** Category I corresponds to Category 'F' (if trading above 1500 MUs), Category II corresponds to Categories 'D', 'E' and 'F' (if trading upto 1500 MUs), and Category III corresponds to Category 'B' and 'C' and Category IV corresponds to Category 'A' of the Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of Trading Licence and other related matters) Regulations, 2004 as amended from time to time.

sd/-  
(Alok Kumar)  
Secretary

Note: Principal regulations were published on 17.10.2008 in Part III, Section IV of the Gazette of India (Extraordinary) No.174 and the amendment regulations were published on 24.2.2009 in Part III, Section IV of the Gazette of India (Extraordinary) No.128